CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 137/1997 IN (O.A. NO. 875/1996

This the 10th day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON'BLE SHRI N. SAHU, MEMBER (A)

Dhaval Singh S/O Daljeet Singh, R/O Vill. & P.O. Luharli, Distt. Bullandshahar (UP).

... Applicant

(By Shri Shankar Raju, Advocate)

-Versus-

Shri T. R. Kakkar, Commissioner of Police, Delhi, I. P. Estate, Police Headquarters, M.S.O. Building, New Delhi.

Respondent ... Respondent

(By Shri Rajendra Pandita, Advocate)

ORDE:R (ORAL)

Shri Justice K. M. Agarwal,

The learned counsel for the respondents states that the order of the Tribunal has been complied with subject to the result of the SLP pending in the Supreme Court. In the circumstances of the case, the learned counsel for the applicant wants to withdraw the application for comtempt. Accordingly, it is hereby dismissed as withdrawn.

Rule nisi be discharged.

Jan/

(K. M. Agarwal) Chairman

> (N. Shau) Member (A)

/as/